SHRI A. G Mr. KULKARNI: Chairman, if you do not protect yourself, how do you expect Vice-Chairman to function? When you are not protecting own right, how can the Vice-Chairmen protect themselves? Therefore, direct him to withdraw the remark.

RAO BIRENDRA SINGH: I simply had remarked that in my opinion they have posed a question which was not relevant to the question here, but since the Chair has asked me to reply, I am prepared to reply. This is what I said in submitting to the Chair's ruling.

DR. RAFIQ ZAKARIA: When they say a lot of irrelevant things do the Ministers have to reply to all of them?

NAGESHWAR PRASAD SHRI SHAHI: No, it was the Chair which put the question. The question was put by the Chair.

MR. CHAIRMAN: Mr. Minister, did you say anything against Chair?

RAO BIRENDRA SINGH: No. Sir. never questioned the Chair's ruling.

SOME HON. MEMBERS: No, he said irrelevant.

MR. CHAIRMAN: Anyway, shall have a look at the record and bring this up before long. If there is anything against me or the Chair, I shall bring it up. Now let us proceed with the work. Next question.

SHRI N. K. P. SALVE: Sir, do not go by what they say.

MR. CHAIRMAN: I do not want to be dragged into this.

SHRI N. K. P. SALVE: Are you in a mood to listen about the procedure? In a minute's time I would like to say something about the procedure...

MR. CHAIRMAN: No. Please. Let. us proceed to the next question.

*42. [Transferred to the 17th June. 19807.

Amendment to the Indian Telegraphs Act

*43. SHRI SAWAISINGH SISODIA: †

SHRIMATI HAMIDA HABI-BULLAH:

Will the Minister of COMMUNI-CATIONS be pleased to state:

- (a) whether Government to amend the Indian Telegraphs Act to make unauthorised diversion of telephone lines a cognizable offence; and
- (b) if so, what are the details this regard?

THE MINISTER OF STATE IN THE (SHRI KARTIK ORAON): (a) Yes, Sir. بالبرين للسمسيدي الربحان أأفوهم تبديعا بديني ايداد الأستانجات

(b) The details of the amendments are under finalisation in consultation with the Ministery of Law.

SHRI SAWAISINGH SISODIA: I would like to know from the honourable Minister what the concrete proposals are which he has put before the Law Ministry to examine and prepare the amendment, and what the necessity was of proposing such an amendment.

SHRI C. M. STEPHEN: The Telegraph Act, as is well known, is a very old Act. Many things have happened in the course of the past years. felt therefore that there are certain sections which have got to be amended. One of the provisions we felt needed to be incorporated was about interception in the telephonic lines and crossconnecting lines which in fact amounts to theft and misappropria-

†The question was actually asked on the floor of the House by Shri Sawaisingh Sisodia.

There is no provision in the present Act which gives a deterrent punishment and which can that. Therefore we thought that a new clause was necessary, and a clause has accordingly been proposed. certain other amendments have also been proposed details of which I cannot give completely. But as I said. it is under consideration of the Law These are the broad suggestions we have made. These suggestions are now being examined. are also thinking of carrying out a complete revision of the entire because the Act is completely old and new provisions have to be incorporated altogether. Therefore, that aspect of the matter is also being looked into.

SHRIMATI HAMIDA ULLAH: Sir, we have been hearing from many sources that there is a great deal of deliberate bungling going on in the bills submitted to the subscribers. Ιt has been brought to the notice the Government that charges incurred by one party are billed to another party, depending on his friendship with the staff. I do not want to attribute it to anybody. But I would like to know what the Government is going to do to rectify this? This subject has come over and over again in the sessions before about huge bills that have to be paid even by Members of Parliament that are not incurred by them. I would like to know whether the hon. Minister has thought about it or heard about it.

SHRI C. M. STEPHEN: I readily concede that there are some cases of over-billing. We have made a calculation and it appears that it is to the tune of 51 per cent. This is about the over-billing complaints we have received. Any complaint that we receive is being looked into immediately. We look back and see what has been the rate at which the billing has been coming. If there is a sudden shot-up, we try to split it up and we investigate the question as to how an immediate shot took place. There are different methods of keeping the instrument under inspection and finding out whether there is any mechanical defect. This we do. This particularly to telephone connections with STD connections. I may tell you about one particular case which we That was put under investigated. observation and we heard a feminine voice talking to Bombay. We then advise the subscriber: We will take care of your bill, but kindly take care of your daughter. She was having some connections with Bombay carrying on the telephonic conversation. This was caught.

In the case of over-billing we take a most liberal attitude and concessions are being given. In a large number of cases when we do not have sufficient proof that the metering is wrong, it will not be in our power to give these concessions. One of the malpractices is connecting cable to cable and, therefore, we are bringing an amendment to award deterrent punishment to the persons who are caught. If any person is caught on that, the proposal is to give three years of imprisonment.

श्री गुरदेव गुप्त : मान्यवर, मंत्री जी ने बताया कि स्रॉवर-विलिग की शिकायत है स्रौर इसमें करप्शन भी है। मैं यह जानना चाहता हं कि मंत्री जी से कि एस० टी० डी० की जो इस तरह की शिकायत स्राती हैं स्रौर जो गलित्यां इसमें पाई जाती हैं इनके लिये जांच कराने में ग्राप क्या कदम उठा रहे हैं ? इससे न केवल साधारण लोग तस्त हैं बल्कि पालियामेंट के सदस्य भी काफी वस्त हैं। काफी शिकायतें ऐसी होती हैं जो सुन ली जाती हैं लेकिन बहुत सी शिकायतें अनस्ती कर दी जाती हैं। एस टी० डी० काल के बारे में जो शिकायतें हैं वे कम हो सकों इसके लिये मंत्री महोदय क्या कदम उठा रहे हैं यह मैं जानना चाहता हूं। ាស៊ី សាលា រដ្ឋាន

SHRI C. M. STEPHEN: I suppose I have given a detailed answer on this The complaint particular point. an ordinary person is as grave as a complaint made by a Member Parliament. We are looking at it

34

from this point of view. The moment the complaint comes, we look into it and generally we give large con-There are cases, I have conceded. I have already conceded that and I have nothing more to say.

SHRI K. K. MADHAVAN: Sir, I have been affected badly. ruptions). Sir, I have been affected badly.

MR CHAIRMAN: Question Hour is

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WRITTEN ANSWERS TO QUESTIONS

Child welfare programmes in the country

*44. SHRI GURUDEV GUPTA: SHRI SAWAISINGH SISODIA: SHRIMATI HAMIDA HABI-BULLAH:

Will the Minister of SOCIAL WELFARE be pleased to state:

- (a) what steps Government taken to accelerate the pace of child welfare programmes in the country; and
- (b) what results have been achieved so far in this regard?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WEL-FARE (SHRI B. SHANKARANAND): (a) Both the extent and intensity of Child Welfare Programmes in the country have been accelerated with the objective of providing services of health care, immunisation, nutrition, education and safe drinking water

- (b) The programmes have resulted in making available basic Services to a sizeable section of children among the most vulnerable sections in rural tribal areas as also in urban slums.
- *45. [Transferred to the 17th June. ากระบังกระทา ตุดขอ<mark>งไปสร</mark>ะกับ 1980]

Supply of foodgrains to West Bengal

*46. SHRI SANGDOPAL LEPCHA: Will the Minister of AGRICULTURE be pleased to state.

- (a) what is the quantum of foodgrains supplied to West Bengal since January, 1980, till date; and
- (b) what was the demand of West Bengal during the said period?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (RAO BIRENDRA SINGH): (a) and (b) A statement is laid on the Table of the Sabha. 2 3 22

- Statement

Monthwise demand, allotment and off take of foodgrains in respect of West Bengal since January (In 'cco tornes)

Month DEMAND ALLOTMENT OFF TAKE 397 (C) .. Wheat Total Rice Rice Wheat Total Rice Wheat Total January . 150 305 150 205 65 106 171 455 355 February -80 116# 196 . 150 305 455 150 355 Ma ch 150 305 105 . . . 92 455 150 -355 205 197 April . 150 305 455 150 205 355 77. -81 158. May 355NA 150 305 455 150 205 Tune . 150 305 455 150 205 355NA....

^(*) Provisional subject to revision (N.A.) Not available.